

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

DATE OF ORDER : 30.1.2002

CP 18/2001

(OA 416/99)

Dayal Singh son of Shri Mangal Singh, aged about 35 years, resident of Village Kila, Post Baswa, District Aligarh (UP).

....Petitioner.

VERSUS

1. Shri Ram Pal Rehan, Divisional Railway Manager, Western Railway, Kota Division, Kota.

....Respondent.

None present for the parties.

CORAM

Hon'ble Mr. S.K. Agarwal, Member (Judicial)

Hon'ble Mr. H.O. Gupta, Member (Administrative)

ORDER

PER HON'BLE MR. S.K. AGARWAL, MEMBER (JUDICIAL)

This Contempt Petition has arisen out of the order passed in OA No. 416/99 dated 18.8.2000. The contention of the petitioner has been that respondents have wilfully and deliberately disobeyed the order passed by this Tribunal.

2. Reply was filed. On perusal of the reply, filed by the respondents, it appears that Hon'ble High Court of judicature for Rajasthan in D.B. Civil Writ Petition No. 175/2001, filed by the Department, has stayed the operation of the order passed in OA No. 416/1999. In view of the order passed by Hon'ble High Court in DB Civil Writ Petition No. 175/2001, this Contempt Petition does not survive and we disposed it of accordingly.

(H.O. GUPTA)

MEMBER (A)

(S.K. AGARWAL)

MEMBER (J)